Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.155/2017 in O.A.No.1322/2016

Monday, this the 8th day of May 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Ashok Kumar Joshi s/o Mr. Umaid Raj Joshi r/o C-12/213, Yamuna Vihar Delhi – 110 053

..Applicant

(Mr. Ramesh Shukla, Advocate for Mr. K K Sharma, Advocate along with Applicant)

Versus

- Dr. M M Kutty
 Chief Secretary
 NCT Govt. of Delhi
 New Secretariat, IP Extension
 New Delhi 110 002
- Mr. Rajender Kumar
 The Principal Secretary (Services)
 NCT Govt. of Delhi
 New Secretariat, IP Extension
 New Delhi 110 002
- 3. Mr. Shiv Shanker Kumar
 The Superintendent (ACP) Cell
 Services Department
 Govt. of NCT of Delhi
 5th Level, A Wing, Delhi Secretariat
 New Delhi 110 002
 Lodhi Road, New Delhi 110 003

..Respondents

(Mr. Shiv Shanker Kumar, Superintendent (ACP Cell), Departmental Representative)

ORDER (ORAL)

Justice Permod Kohli:

Vide the following order dated 08.04.2016 passed in O.A. No.1322/2016, a direction was issued by the Tribunal to decide the legal notice served by the applicant:-

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"5. This O.A. is accordingly disposed of with a direction to the respondents to consider the legal notice served by the applicant

and take a decision within a period of two months. In the event,

the claim of the applicant is to be rejected, it shall be by a reasoned and speaking order. Needless to say that the applicant

shall have liberty to seek redressal, if aggrieved. No order as to

costs."

2. The respondents have today filed the compliance report stating

therein that the applicant has been granted benefit of third financial

upgradation under Modified Assured Career Progression (MACP)

Scheme vide order No.39 dated 28.10.2016 on completion of 30 years

of regular service with two promotions. The respondents have also

placed on record copies of the orders passed by them. Apart from that,

a cheque of `37,568/- has also been handed over to the applicant, who

is present in the Court. Thus, it appears that apart from taking a

decision on the legal notice, the respondents have granted benefits to

the applicant. However, the applicant submits that the entire benefits

have not been granted to him. In the event there is any discrepancy or

deficiency, the applicant is at liberty to make representation to the

respondents for their consideration and in such an eventuality, the

respondents will duly examine the representation and if any further

benefit is payable to him, the same shall be paid to the applicant.

4. With these observations, proceedings dropped.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

May 8, 2017 /sunil/